

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 2

IN THE MATTER OF:
State Bank of India

CP (IB) No. 138/Chd/Hry/2023

... Petitioner-Financial Creditor

Versus

**Supreme Panvel Indapur Tollways
Pvt. Ltd.**

... Respondent-Corporate Debtor

Under Section: 7, IBC 2016

Order delivered on 04.04.2024

CORAM:

**SHRI. L.N. GUPTA,
HON'BLE MEMBER (T)**

**SHRI. HARNAM SINGH THAKUR,
HON'BLE MEMBER (J)**

PRESENT:

For the Petitioner : Mr. Siddhant Kumar with Mr. Prashant K.
Kapila, Advocates

For the Respondent : Mr. Vipul Joshi, Advocate

ORDER

The reply has been filed by Respondent-Corporate vide diary No. 01622/2 dated 22.02.2024. The same is taken on record. It is seen that on the last date of hearing i.e. 22.02.2024, the Petitioner was directed to file rejoinder within one week but, the same is not filed yet. Out of sheer indulgence, one more opportunity is granted to file the same with a cost of Rs.25,000/- to be paid in favour of the 'Prime Ministers' Relief Fund' and acknowledgement to that effect be filed with the Registry. Ld. counsel for the petitioner is directed to inform the AGM/concerned Branch Manager to be present before this Bench on the next date of hearing to pursue the case. Copy be sent to the concerned Bank Manager and IBBI. Deposit of cost is condition

precedent to acceptance of the rejoinder. It is made clear that no further time of extension will be granted.

In the meantime, Ld. counsel for both the parties are directed to file short-written submissions at least one week before the next date of hearing by exchanging copies with each other. Let this matter be posted on 30.04.2024.

Sd/-

(L.N. GUPTA)
HON'BLE MEMBER (T)

Sd/-

(HARNAM SINGH THAKUR)
HON'BLE MEMBER (J)